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**Tripura Street Vendors (Protection of
Livelihood and Regulation of Street
Vending) Rules, 2016**

**Urban Development Department
Government of Tripura**

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Agartala, Tuesday, June 21, 2016 A. D., Jyaistha 31, 1938 S. E.

Government of Tripura
Urban Development Department

NOTIFICATION

No.F.14(6)-UDD/DUD/2015/1827-52

Agartala, the 17th June, 2016

In exercise of the powers conferred by Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014), the State Government, hereby makes the following rules for the State of Tripura, namely:—

CHAPTER I

PRELIMINARY

1. **Short title and commencement.**- (1) These rules may be called the Tripura Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2016.
(2) They shall come into force on the date of their publication in the Official Gazette.

 2. **Definitions.**- (1) In these rules, unless the context otherwise requires, -
 - (a) "Act" means the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
 - (b) "Bye-laws" mean the bye-laws made under section 37 of the Act;
 - (c) "Form" means a form appended to these rules;
 - (d) "Government" means the Government of Tripura;
 - (e) "Grievance redressal and dispute resolution committee" means a committee constituted by the Government under sub-section (1) of section 20 of the Act for the redressal of grievances or resolution of disputes;
 - (f) "local authority" means the local authority as defined under clause (c) of sub-section (1) of section 2 of the Act;
 - (g) "Municipal Commissioner" means the Municipal Commissioner of Agartala Municipal Corporation or Chief Executive Officer of a Municipal Council or Executive Officer of a Nagar Panchayat as the case may be;
 - (h) "rule" means rules made under section 36 of the Act;
 - (i) "scheme" means a scheme framed by the State Government under section 38;
 - (j) "section" means a section of the Act;

(2) Words and expressions used herein and not defined, but defined in the Act, shall have the meanings respectively assigned to them in the Act.
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CHAPTER II
REGULATION OF STREET VENDING

3. Prescription of age for issue of certificate of vending.- A street vendor who has completed the age of fourteen years shall be issued a certificate of vending in the manner provided under section 4.

CHAPTER III
TOWN VENDING COMMITTEE

4. Constitution of Town Vending Committee.- (1) In each local authority one Town Vending Committee shall be constituted by the Government:

Provided that the Government, if it considers necessary, on the request of the concerned local authority may provide for constitution of more than one Town Vending Committee for each local authority after specifying their jurisdiction.

- (2) The Town Vending Committee shall comprise the following:-

- (a) Municipal Commissioner or Chief Executive Officer or Executive Officer of the local authority, as the case may be, who shall be the chairperson;
- (b) A representative of Tripura Police (preferably from the Traffic Division) not below the rank of Sub-Inspector;
- (c) Four members representing the Street Vendors, who shall be elected by the Street Vendors themselves in manner as prescribed under rule 6.
Provided that at least one of the members shall be women, and at least one of the members shall be from amongst the weaker sections (belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, minorities or persons with disabilities);
- (d) One representative of Non-government organisations and community based Organisations;
- (e) Two representatives of local residents; and
- (f) One representative of traders.

- (3) The members of the Town Vending Committee other than the elected members shall be nominated by the Government:

Provided that nomination of Government members shall be preferred from amongst persons who are dealing with street vendors or related activities:

Provided further that nomination of members representing non-governmental organisations or community based organisations or resident welfare associations shall be carried out on the basis of such criteria as may be laid down by the Government, after inviting applications, as such, by publishing the same in at least two local newspapers or publicising in any other manner.

Provided that the first set of members representing the street vendors shall be nominated by the Government in consultation with the local authority, till the first election of such representatives is over.

Provided further that if none of the contesting candidates are from the reserved categories, then members from the un-reserved categories may be declared elected.

5. Election of members of Town Vending Committee from amongst street vendors.- (1) The local authority shall by a notification express its intention to conduct elections for the members of a Town Vending Committee representing the street vendors of the area under the jurisdiction of the concerned local authority.

(2) The concerned local authority shall appoint a returning officer for conducting the election under its jurisdiction.

6. Manner of election of members of Town Vending Committee from amongst street vendors.- (1) The returning officer appointed under sub-rule (2) of rule 5 shall, conduct the elections in the manner prescribed by the Government.

(2) A street vendor shall be disqualified to be elected to a Town Vending Committee if, he is, -

- (i) a convict of an offence involving moral turpitude;
- (ii) is physically and, or, mentally incapable of discharging his duties as a member of a Town Vending Committee.

(3) The names of the elected members shall be intimated by each local authority to the Government which shall upon receipt of such names along with other members nominated by it notify the constitution of the Town Vending Committee in each local authority.

7. Term of members of Town Vending Committee.- (1) The term of the members of the Town Vending Committee, other than the Government officials who shall be members in ex-officio capacity, shall be five years from the date of their election or nomination, as the case may be.

(2) The process of electing or nominating, as the case may be, of the members shall be completed before the expiry of their term.

8. Removal of a member of Town Vending Committee.- Any member of a Town Vending Committee may be removed by the Government from the committee, if he,

- (a) persistently makes defaults in the performance of his duties imposed on him under the Act and these rules or exceeds or abuses its powers;

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(b) remains absent for three consecutive meetings of the Committee without the permission of the Chairperson;

(c) is convicted of any criminal case by any court of law;

Provided that such member shall be given a reasonable opportunity of being heard before his removal.

9. Method of filling vacant post.- (1) Where any vacancy occurs in a Town Vending Committee due to resignation, death, removal or otherwise of any member, other than a street vendor, the same procedure as specified in rule 4 shall be followed to fill up such vacancy and the member so nominated shall continue to be a member for the remaining period of term of that member in whose place he has been nominated.

(2) Where any vacancy occurs in a Town Vending Committee due to resignation, death, removal or otherwise of any member who is a street vendor, the local authority shall fill up that vacancy based on the election results conducted as per rule 6 and the member so elected shall continue to be a member for the remaining period of term of that member in whose place he has been elected.

10. Allowances to members of Town Vending Committee.- The allowances payable to the members of a Town Vending Committee, who do not hold any office of profit, shall be fixed by the concerned local authority from time to time.

11. Meetings of Town Vending Committee.- (1) A Town Vending Committee shall ordinarily hold at least one meeting within a period of three months or at any such intervals as the Chairperson of the Town Vending Committee may decide for the transaction of its business:

Provided that the first meeting of a Town Vending Committee shall be convened by the Chairperson within forty five days of its constitution:

Provided further that a requisition meeting may be called by the Chairperson on a specific issue on the request of not less than one-third of the members of the Committee, and the meeting shall be convened within seventy-two hours after receiving the request so made.

(2) The meetings of a Town Vending Committee shall be held at the headquarters of the local authority or at such place within the jurisdiction of the local authority as may be decided by the Chairperson.

(3) A notice shall be issued before seven days of a scheduled meeting to all the members of the Town Vending Committee, along-with the agenda of the meeting.

(4) The quorum for the meeting shall be two-third members of the total strength of the Town Vending Committee.

(5) No meeting shall be held in the absence of the quorum and where there is no quorum, the meeting shall be adjourned.

12. Procedure for transaction of business of Town Vending Committee.- (1) The Town Vending Committee may follow such procedure for transaction of its business as may be decided by the Chairperson in consultation with the members.

(2) Subject to the provisions of the Act and these rules and notwithstanding anything contained in the bye-laws, the resolution passed in a meeting of a Town Vending Committee shall be by not less than two-thirds of the members present and voting in the meeting.

(3) The Chairperson shall ensure that the minutes of each meeting are recorded which shall be signed by him, circulated amongst the members and published on its website, if available, within one month of the meeting of the Committee.

13. Functions of Town Vending Committee.- Without prejudice to any other provisions of the Act, a Town Vending Committee shall perform the following functions, namely:-

(a) to conduct surveys within the area of its jurisdiction to identify street vendors in the area and ensure their accommodation in accordance with the norms, plan and the holding capacity within the area of its jurisdiction;

(b) to issue certificate of vending to an eligible street vendor after obtaining an undertaking from him to comply with the terms and conditions subject to which the certificate of vending is issued for issue of certificate of vending, the Town Vending Committee shall follow the criteria as specified in the scheme framed under section 38 of the Act;

(c) to cancel or suspend certificate of vending of street vendors who commit breach of any of the conditions thereof or any other terms and conditions specified for regulating street vending under the Act or these rules or scheme made under the Act or where the Town Vending Committee is satisfied that such certificate of vending has been secured by the street vendor through misrepresentation or fraud;

Provided that any order for cancellation or suspension of a certificate of vending by the Town Vending Committee shall specify the reasons for such cancellation or suspension in the written order communicated to the vendor;

(d) to recommend to the local authority an area in its jurisdiction for declaration of the same to be a non-vending area;

(e) to identify sites and spaces for vending;

(f) to regulate timings for vending to ensure non-congestion of public spaces;

(g) to ensure enforcement of corrective mechanism against defiance by street vendors;

(h) to follow up cases of dispute pending before the dispute redressal committee and the local authority;

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- (i) to furnish recommendations to the local authority in relation to the preparation of plan to promote the vocation of street vendors;
 - (j) to hold its meetings and take appropriate decisions to ensure efficient discharge of its functions;
 - (k) to associate technical and professional persons from the Government or other non-government organisations with itself on temporary basis for obtaining assistance or advice in carrying out any of the provisions of the Act;
 - (l) to publish the street vendor's charter in Bengali and English in newspapers of repute and displayed in the office of Town Vending Committee and other offices of the Urban Local Bodies as required, specifying therein the time within which the certificate of vending shall be issued to the street vendors and time within which such certificate of vending shall be renewed and other activities to be performed within the time limit specified therein;
 - (m) to maintain up to date records of registered street vendors and street vendors to whom certificate of vending has been issued in accordance with the provisions of the Act and publish on the website, if available;
 - (n) to carry out social audit of its activities under the Act or these rules or the scheme made thereunder;
 - (o) to furnish from time to time to the Government and the local authority such returns as prescribed under the Act and these rules;
 - (p) to furnish comments to the Government for undertaking promotional measures of making available credit, insurance and other welfare schemes of social security for the street vendors;
 - (q) to assist the Government to raise awareness among the public about the role of the street vendors in the economy; and
 - (r) to perform such other functions for effective implementation of the Act and these rules as may be delegated to the Town Vending Committee by the local authority and by the Government.

- 14. Power of Town Vending Committee for temporary association of expert persons.**-(1) Subject to the provisions of the Act, a Town Vending Committee may associate any suitable person of repute having adequate knowledge and experience in the field, as expert to obtain technical or professional advice on matters relating to the street vendors.
- (2) The person to be associated as expert under sub-rule (1) shall be selected in a fair and transparent manner and by following the procedure for engagement of consultants and experts as technical or professional experts in Government Departments.
- (3) The person associated as expert under sub-rule (1) shall be paid allowances as determined by the local authority.
- (4) The person associated as expert under sub-rule (1) may take part in the meetings of the Town Vending Committee, but such persons shall not have a right to vote in the meetings.

15. Employees of Town Vending Committee - The local authority concerned shall, when so requested by a Town Vending Committee, make available to that Committee such employees as the local authority considers necessary for discharge of the functions conferred or imposed on the Committee under rule 13 of these rules.

**CHAPTER IV
DISPUTE REDRESSAL MECHANISM**

16. Constitution of Grievance redressal and dispute resolution committees.- (1) There shall be a Grievance redressal and dispute resolution committee constituted by the Government under subsection (1) of section 20 of the Act for all local authorities, comprising of a Chairperson, who has been a civil judge or a judicial magistrate and two other professionals as members.

(2) The Chairperson and members of the Grievance redressal and dispute resolution committee shall be appointed by the Government, for a period of three years, extendable for a further period of two years;

Provided that no Chairperson shall hold office as such after he has attained the age of sixty-seven years.

(3) The headquarter of the Grievance redressal and dispute resolution committee shall be at Agartala. The Committee may have its sitting at any other location within the jurisdiction of local authorities.

17. Qualifications and experience for appointment as member in a Grievance redressal and dispute resolution committee.- A person shall be qualified to be appointed as a professional member in a Grievance redressal and dispute resolution committee, if he,-

(i) is above thirty five years but is not more than sixty five years of age; and

(ii) possesses a Bachelor's degree from a recognised University; and

(iii) is a person of ability, integrity and standing and has adequate knowledge or experience of, at least, ten years in social work or in dealing with the problems relating to street vendors or of public affairs or of municipal or public administration.

18. Salaries and other allowances and terms and conditions of Chairperson and member of Grievance redressal and dispute resolution committee.- (1) The Chairperson and members of the Grievance redressal and dispute resolution committee shall receive salary, allowances and other perquisites as may be notified by the Government from time to time

(2) The Government may remove from the office, the Chairperson and members of a Grievance redressal and dispute resolution committee if he,-

- (a) has been adjudged an insolvent; or
- (b) has been convicted of an offence which, in the opinion of the Government, involves moral turpitude; or
- (c) has become physically or mentally incapable of action as such Chairperson or member, as the case may be; or
- (d) has acquired such financial or other interests as is likely to affect prejudicially his functions as the chairperson or a member, as the case may be; or
- (e) has so abused his position as to render his continuance in office prejudicial to the public interest:

Provided that the Chairperson or member shall not be removed from his office on the grounds specified in clauses (d) and (e) of sub-rule (2) except on an inquiry held by the Government in accordance with such procedure as it may specify in this behalf.

(3) The terms and conditions of the service of the Chairperson and members of the Grievance redressal and dispute resolution committee shall not be varied to their disadvantage during their tenure of office.

19. Form and manner of making application to Grievance redressal and dispute resolution committee.- (1) Every application for redressal of a grievance or resolution of a dispute under sub-section (2) of section 20 of the Act shall be in Form 'A'.

(2) The application shall be signed by the applicant and presented by him in person or through his authorized representative to the Grievance redressal and dispute resolution committee or such other person as may be authorized by the committee in this behalf.

(3) The application shall be filed in three sets and shall be accompanied by a fee of rupees one hundred.

(4) The application shall be accompanied by a copy of the order or notice, if any, against which the application is made and other relevant documents.

(5) Such application shall be filed by the street vendor within thirty days from the date of occurrence of any incident causing the grievance or dispute:

Provided that the Grievance redressal and dispute resolution committee may condone the delay in case it is satisfied that the applicant was prevented by sufficient cause from preferring the application within the prescribed time.

20. Manner of verification of application and enquiry.- (1) Every application for grievance redressal, on receipt, shall be entered and numbered in seriatum by the person authorised in this behalf by the Grievance redressal and dispute resolution committee in a register to be kept for this purpose.

(2) The person authorised in this behalf by the Grievance redressal and dispute resolution committee, after making an entry in the register shall put up the application before the committee.

(3) The Grievance redressal and dispute resolution committee shall fix a date for hearing of the application, which shall not be later than fifteen days from the date of filing of the application, and shall issue notice of the hearing to the parties or shall cause a notice to be issued.

(4) The Grievance redressal and dispute resolution committee while issuing a notice under sub-rule (2) shall call upon the respondent to submit a written statement and the notice shall contain a statement to this effect.

(5) On the date so fixed for the appearance of the parties, the Grievance redressal and dispute resolution committee may call upon the applicant to remedy the defects, if any, or may call upon the parties to furnish relevant records or such other documents or evidence as it may deem fit and proper within such period as may be specified by it.

(6) The Grievance redressal and dispute resolution committee may also order for a field enquiry in connection with the contentions made by the applicant and respondent and also with reference to the records submitted before it.

(7) The Grievance redressal and dispute resolution committee, after hearing both the parties and examining the record of the case shall decide the application and pass such orders as it may deem fit and proper within sixty days from the date of presentation of the application:

Provided that during the hearing of the case if the Committee is satisfied that a situation exists which warrants that an interim relief should be provided, the Committee may, until the conclusion of such case or until further orders, pass such interim orders as it deems necessary.

(8) The Grievance redressal and dispute resolution committee may also explore the possibility of a settlement between the parties and in case the parties arrive at a settlement, the committee shall record the settlement, which shall be signed by the parties or the authorised representatives or officers and shall dispose of the application in terms of such settlement.

(9) The Grievance redressal and dispute resolution committee shall not entertain an application where,-

- (a) the application is anonymous or it contains general and vague allegations;
- (b) the matter is sub-judice in any court of law, tribunal or a judicial or quasi-judicial authority;
- (c) the matter is beyond the purview of the Act;
- (d) -the applicant has no locus standi to file the application.

**CHAPTER V
APPEALS**

21. **Appeal against order or decision of Grievance redressal and dispute resolution committee.-** (1) An appeal against an order or decision of a Grievance redressal and dispute resolution committee may be preferred by an aggrieved person, in Form 'B', to the appellate authority constituted by the concerned

local authority, the Mayor or Chairperson and two other members of the local authority as decided in the General Body meeting, within thirty days from the date of communication of such order or decision appealed against:

Provided that the appellate authority may condone the delay in case it is satisfied that the applicant was prevented by sufficient cause from preferring the application within the prescribed time.

(2) The appeal shall be in the form of a memorandum and shall be signed by the appellant and presented by him in person or through his authorised representative to the concerned local authority.

(3) The memorandum of appeal shall be accompanied by original order or certified copy of the order, if any, against which appeal is preferred.

(4) The appeal shall be filed in three sets and accompanied by a fee of rupees two hundred.

(5) No such appeal shall be entertained unless a copy thereof has been served upon the respondent or respondents, as the case may be, and proof of such service has been filed.

(6) No appeal shall be entertained where the order has been passed by the Grievance redressal and dispute resolution Committee in terms of the settlement arrived between the parties.

22. Appeal from decision of Town Vending Committee.- (1) An appeal under section 11 against any decision of a Town Vending Committee with respect to issue of certificate of vending or cancellation or suspension of certificate of vending shall be preferred before the appellate authority constituted by the concerned local authority comprising of the Mayor or Chairperson as the Chairperson and two other members of the local authority as decided in the General Body meeting, in Form 'C' within thirty days from the date of communication of the order appealed against:

Provided that the appellate authority may condone the delay in case it is satisfied that appellant was prevented by sufficient cause from preferring the appeal within the prescribed time:

Provided further that in the absence of Chairperson any one of the members designated by the Chairperson may chair the meeting of the appellate authority.

(2) The appeal shall be in the form of a memorandum in Form 'C' and shall be signed by the appellant and presented by him in person or through his authorised representative, either in English or Bengali as preferred by the appellant .

(3) The memorandum of appeal shall be accompanied by the original or certified copy of the order against which appeal is preferred.

(4) The appeal shall be filed in three sets and accompanied by a fee of rupees two hundred.

(5) No appeal shall be entertained unless a copy thereof has been served upon the Town Vending Committee which had made the order appealed against, prior to filing of such appeal and proof of such service has been filed along with the appeal.

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23. Procedure for disposal of appeals by the local authority.- (1) The officer or the person authorised in this behalf by the concerned local authority shall make an entry of the appeal in the register kept for the purpose by the concerned local authority with the date on which it was presented.

(2) The appeal shall be put up before the Appellate Authority constituted by the concerned local authority which shall fix a date for hearing of the appeal, which shall not be later than fifteen days from the date of filing of the application, and shall cause a notice of the hearing to be served upon the parties.

(3) The appellate authority shall on the basis of submissions made before it by the parties and the records of the case and on the basis of field enquiry, if any, ordered to be conducted by the appellate authority, pass such order, as it thinks fit, with reasons to be recorded in writing, confirming, modifying or annulling the order appealed against within sixty days from the date of receipt of the appeal by the local authority:

Provided that during the hearing of the case, if the appellate authority is satisfied that a situation exists which warrants that an interim relief should be provided, the appellate authority may, until the conclusion of such case or until further orders, pass such interim orders as it deems necessary.

CHAPTER VI MISCELLANEOUS

24. Manner of maintenance of records of street vendors by Town Vending Committee.- Every Town Vending Committee shall maintain up to date records as specified in the scheme under sub-section (2) of section 26 of the Act in electronic form or manually or in both forms, as may be decided by the local authority.

25. Town Vending Committee to furnish returns.- (1) Every Town Vending committee shall prepare and furnish to the Government and local authority periodical returns for each year with details as required in Form 'D'.

(2) The Government or the local authority, as the case may be, may require a Town Vending Committee to furnish such other return or returns in such proforma as demanded from time to time.

26. Publication of summary of notified scheme in newspapers, etc.- (1) A summary of the scheme notified by the Government in the second schedule under sub-section (1) of section 38 of the Act shall be published by the local authority by means of a public notice given in two prominent daily newspapers and

circulated in the area for being widely known in the area or locality of its jurisdiction which is likely to be affected thereby, within seven days from the date the scheme is notified by the Government.

(2) The notice shall be signed by the Municipal Commissioner or the Chief Executive Officer or the Executive Officer of the local authority, as the case may be, or by an officer authorised by him in this behalf.

(3) The notice shall be in such language or languages as the Municipal Commissioner or the Chief Executive Officer or the Executive Officer of the local authority, as the case may be, may specify in this behalf.

27. Government may remove difficulty or ambiguity.- The Government may issue directions, not inconsistent with the provisions of the Act, to remove any difficulty or ambiguity as may arise or may be required from time to time.

FORM 'A'

[See rule 19]

APPLICATION TO THE GRIEVANCE REDRESSAL AND DISPUTE RESOLUTION COMMITTEE FOR THE REDRESSAL OF GRIEVANCE OR RESOLUTION OF DISPUTE OF STREET VENDORS

1. Name and address of the applicant :

2. Registration number/ case number/ ID number :

3. Place of vending -

(give full details of location, zone ward, etc.):

4. Nature of vending (Tick the appropriate) -

(a) stationary

(a)

(b) mobile

(b)

(c) any other category (if other, please specify the category):

(c)

5. Date of issue of certificate of vending (attach a copy of certificate of vending, if issued):

6. Grounds of redressal of grievance or resolution of dispute (give full details and attach more pages, if required):

Signature of applicant

DECLARATION

I,, the applicant, do hereby solemnly declare that what is stated above is true to the best of my information and belief.

Place:

Date:

Signature of applicant

Note.- Please attach all the relevant documents along with the application.

FORM 'B'
[See rule 21]

APPEAL TO THE LOCAL AUTHORITY AGAINST THE DECISION OF THE GRIEVANCE REDRESSAL AND DISPUTE RESOLUTION COMMITTEE

1. Name and address of the appellant :

2. Registration number/ case number/ ID number :

3. Place of vending -

(give full details of location, zone ward, etc.):

4. Nature of vending (Tick the appropriate) -

(a) stationary

(a)

(b) mobile

(b)

(c) any other category (if other, please specify the category):

(c)

5. Decision of the Committee

(attach the copy of the decision of the Dispute Redressal Committee, giving-

(a) the number of decisions; and

(b) the date of the decisions.):

6. Grounds of appeal (give full details and attach more pages, if required):

Signature of appellant

DECLARATION

I,, the appellant, do hereby solemnly declare that what is stated above is true to the best of my information and belief.

Place:

Date:

Signature of appellant

Note.- Please attach all the relevant documents along with the application.

FORM 'C'

[See rule 22]

APPEAL TO THE LOCAL AUTHORITY AGAINST THE DECISION OF THE TOWN VENDING COMMITTEE

1. Name and address of the appellant:

2. Registration number/ case number/ ID number:

3. Place of vending -

(give full details of location, zone ward, etc.):

4. Nature of vending (Tick the appropriate) -

(a) Stationary

(a)

(b) mobile

(b)

(c) any other category (if other, please specify the category):

(c)

5. Date of issue of certificate of vending (attach a copy of certificate of vending, if issued):

6. Nature of the order appealed against (Tick the appropriate):

(a) issuance of certificate of vending;

(a)

(b) cancellation of certificate of vending; or

(b)

(c) suspension of certificate of vending.

(c)

7. Grounds of appeal (give full details and attach more pages, if required):

Signature of appellant

DECLARATION

I,, the appellant, do hereby solemnly declare that what is stated above is true to the best of my information and belief.

Place:

Date:

Signature of appellant

Note.- Please attach all the relevant documents along with the application.

FORM 'D'
 [See rule 25]
RETURN TO BE FURNISHED BY THE TOWN VENDING COMMITTEE

<p>[I]</p>	<p>Survey-</p> <p>(a) the number of street vendors surveyed during the year;</p> <p>(b) name of area and wards where survey work has been completed along with date of completion of survey;</p> <p>(c) name of area and wards where survey work is in progress along with the date of start of survey and the date of likely completion;</p> <p>(d) the number of registered street vendors ward wise as on the last day of the year;</p>		
<p>[II]</p>	<p>Receipt and disposal of applications for issue of certificate of vending-</p> <p>(a) the number of applications (ward wise) received for issue of certificate of vending during the year;</p> <p>(b) the number of applications (ward wise) disposed of during the year of which-</p> <p>(i) the number of applications accepted;</p> <p>(ii) the number of applications denied;</p> <p>(iii) the number of applications pending as on the last day of the year;</p>		
<p>[III]</p>	<p>Cases of suspension of certificate of vending-</p> <p>(a) the number of cases in which action for suspension of certificate of vending initiated during the year;</p> <p>(b) the number of cases of suspension disposed of during the year of which-</p> <p>(i) the number of certificate of vending were suspended;</p> <p>(ii) the number of cases closed and the certificate of vending continued;</p> <p>(iii) the number of cases pending as on the last day of the year;</p>		

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[IV]	<p>Applications for revocation of suspension of certificate of vending-</p> <p>(a) the number of applications for the revocation of suspension of certificate of vending received during the year;</p> <p>(b) the number of applications received at (a) above disposed of during the year of which-</p> <p>(i) the number of applications where suspension revoked and the certificate of vending revalidated;</p> <p>(ii) the number of cases closed and suspension continued;</p> <p>(c) the number of applications for revocation of suspension pending as on the last date of the year;</p>		
[V]	<p>Cases of cancellation of certificate of vending-</p> <p>(a) the number of cases in which action for cancellation of certificate of vending initiated during the year;</p> <p>(b) the number of cases of cancellation of certificate of vending disposed of during the year of which-</p> <p>(i) the number of certificates of vending cancelled;</p> <p>(ii) the number of cases closed and certificate continued;</p> <p>(c) the number of cases pending on the last day of the year;</p>		
[VI]	<p>The number of meetings of Town Vending Committee held during the year;</p>		
[VII]	<p>Ward wise list of vending zones identified along with the details such as ward, area/colony, road, map of the vending zone, and the holding capacity;</p>		
[VIII]	<p>Ward wise number of registered street vendors that have been accommodated in the notified vending zones;</p>		
[IX]	<p>Other activities-</p> <p>(1) (a) the social audit of its activities conducted during</p>		

	<p>the year;</p> <p>(b) promotional measures: taken for making available credit, insurance and other welfare schemes of social security of the street vendors during the year;</p> <p>(c) steps taken during the year to raise awareness among the public about the role of street vendors in the economy.</p> <p>(2) The Government or the local authority, as the case may be, may require a Town Vending Committee to furnish such other return or returns in such proforma as demanded from time to time.</p>		
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By order of the Governor,



(Angshuman Dey, IFS)
Additional Secretary to the
Government of Tripura

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